

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V held on 31.07.2008

The Meeting No. 18/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 31.07.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal ,Deputy Director	R.O, TC, Noida
3.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting Nos. 13/AMO9 dated 26.06.2008, 14/AMO9 dated 03.07.2008, 15/AMO9 dated 10.07.2008, 16/AMO9 dated 17.07.2008 were ratified. The Agenda for individual cases for Meeting No. 18/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 18/84-ALC3/2008 **MEETING DATE** : 31.07.2008

Online cases

1	Case No.:4/13/84-ALC3/2008	Party Name:SRG APPARELS PRIVATE LIMITED	Meet No/Date:18/84-ALC3/2008 31.07.2008	Status: Rejected
	HQ File :01/84/050/00156/AM09/	RLA File :32/24/040/00012/AM09/	Lic.No/Date:3210038008 12.06.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm.</p> <p>RLA may take suitable consequential action accordingly.</p>			

2	Case No.:8/13/84-ALC3/2008	Party Name:GAURAV INTERNATIONAL	Meet No/Date:18/84-ALC3/2008 31.07.2008	Status: Approved									
	HQ File :01/84/050/00160/AM09/	RLA File :05/24/040/00163/AM09/	Lic.No/Date:0510222323 18.06.2008										
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <table border="1"> <thead> <tr> <th>S. No</th><th>Export item</th><th>Export Qty.</th><th>Import Item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1</td><td>Runner made of 45% polyester 55% rayon dyed velvet woven fabric, GSM-145+/-10%</td><td>3500 Pcs</td><td>45% polyester 55% rayon dyed velvet woven fabric, GSM-145+/-10%</td><td>3430 Sq mtrs./Pc</td></tr> </tbody> </table>				S. No	Export item	Export Qty.	Import Item	Qty. allowed	1	Runner made of 45% polyester 55% rayon dyed velvet woven fabric, GSM-145+/-10%	3500 Pcs	45% polyester 55% rayon dyed velvet woven fabric, GSM-145+/-10%
S. No	Export item	Export Qty.	Import Item	Qty. allowed									
1	Runner made of 45% polyester 55% rayon dyed velvet woven fabric, GSM-145+/-10%	3500 Pcs	45% polyester 55% rayon dyed velvet woven fabric, GSM-145+/-10%	3430 Sq mtrs./Pc									

2	Placemat imported fabric 45% polyester 55% rayon dyed velvet woven fabric, GSM-145+/-10%	15000 Pcs	45% polyester 55% rayon dyed velvet woven fabric(Trim), GSM-145+/-10%	2550 mtrs.Pc	Sq
The GSM should match in both import & export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.					

3	Case No.:1/18/84-ALC3/2008	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:18/84-ALC3/2008 31.07.2008	Status: Deferred
	HQ File :01/84/050/00222/AM09/	RLA File :10/24/040/00041/AM09/	Lic.No/Date:1010030279 21.07.2008	Defer Date: 28.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application in this case has not been received. It was therefore decided to remind R.A for the same and defer the case for re-listing on 28.08.2008.			

4	Case No.:2/18/84-ALC3/2008	Party Name:CONCORD NONWOVEN INDUSTRIES PVT. LTD.,	Meet No/Date:18/84-ALC3/2008 31.07.2008	Status: Deferred
	HQ File :01/84/050/00223/AM09/	RLA File :02/24/040/00102/AM09/	Lic.No/Date:0210115145 21.07.2008	Defer Date: 28.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: - (i) Documentary evidence corroborating manufacturing facility from Polypropylene granules to Non woven fabric;			

(ii) Flow chart & manufacturing process details;

The case stands deferred for re-listing on 28.08.2008.

5	Case No.:3/18/84-ALC3/2008	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:18/84-ALC3/2008 31.07.2008	Status: Deferred
	HQ File :01/84/050/00224/AM09/	RLA File :35/24/040/00028/AM09/	Lic.No/Date: 3510024254 21.07.2008	Defer Date: 28.08.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application in this case has not been received. It was therefore decided to remind R.A for the same and defer the case for re-listing on 28.08.2008.			

	Case No.:4/18/84-ALC3/2008	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:18/84-ALC3/2008 31.07.2008	Status: Approved
	HQ File :01/84/050/00225/AM09/	RLA File :35/24/040/00026/AM09/	Lic.No/Date:3510024255 21.07.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by			

6 allowing 1% wastage on item of import as detailed below: -

Export item	Export Qty.	Import Item	Qty. allowed
CF Polyester thread	4315 Kgs	Polyester filament yarn	4358 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

7	Case No.:5/18/84-ALC3/2008	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:18/84-ALC3/2008 31.07.2008	Status: Deferred
	HQ File :01/84/050/00226/AM09/	RLA File :35/24/040/00027/AM09/	Lic.No/Date:3510024256 21.07.2008	Defer Date: 28.08.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -</p> <p>(i) Specification of Lubricating agent and justification for use of the same in the export product.</p> <p>The case stands deferred for re-listing on 28.08.2008.</p>			

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Case No.:6/18/84-ALC3/2008	Party Name:RR LEATHER PRODUCTS PVT. LTD.,	Meet No/Date:18/84-ALC3/2008 31.07.2008	Status: Approved
HQ File :01/84/050/00227/AM09/	RLA File :04/24/040/00101/AM09/	Lic.No/Date:0410097321 21.07.2008	
Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on item of import as detailed below: -			
Export item	Export Qty.	Import Item	Qty. allowed
Mens woolen jacket 60% wool & 40% polyamid and 70% wool, 20% Polyamid & 10% Cashmere	650 Pcs	1) Woollen fabric 60% wool & 40% polyamid, 150 Cms, Colour – Black.	1) 770 Sq mtrs.
		2) Wool fabric 70% wool, 20% Polyamid & 10% Cashmere 150 Cms, Colour – Black.	2) 1352 Sq mtrs.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:8/18/84-ALC3/2008	Partv Name:RADIANT INDUSTRIES (PP.	Meet No/Date:18/84-ALC3/2008	Status :
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9		VIJAY V. JADHAV)	31.07.2008	Transferred
	HQ File :01/84/050/00229/AM09/	RLA File :31/24/040/00108/AM09/	Lic.No/Date:3110034521 23.07.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was EDI generated and import/export items against A/A in question fall under the purview of DES-I/DES-II Section (NC-/NC-II). It was therefore decided to transfer the case to DES-I/DES-II Section.			

10	Case No.:7/18/84-ALC3/2008	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:18/84-ALC3/2008 31.07.2008	Status: Approved
	HQ File :01/84/050/00228/AM09/	RLA File :10/24/040/00053/AM09/	Lic.No/Date:1010030303 24.07.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing the item of import (of relevant thickness) with 1% wastage i.e as applied by the firm. The weight of Plastic Sole per Sq mtr. should match in the export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

Manually generated agenda cases

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Case No. 236	M/s Tesa Tapes (India) Pvt. Ltd
NC18/09 dt. 31.07.2008	F.NO.1/84/162/1183/AM08 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 0310456815 dt. 08.01.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37(5)/123/2007-08/Hosy. dated 14.05.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
Tesa Tape black – size 9MMX50 mtrs (teas part No. 51609)	51609 Pet Fleece machine appl. Black tape size 1140 mm width X 50 mtrs. length.	131 Coir/rolls

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 237	M/s Shahi Exports Pvt. Ltd, Faridabad
NC18/09 dt. 31.07.2008	F.NO.1/84/162/1041/AM08 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510212618 dt. 27.11.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the

basis of written comments of DC (MSME) conveyed vide their U.O NO.37 (5)/35/2008-09/Hosy. dated 29.07.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies shorts made of 98% cotton 2% spandex twill fabric with 100% cotton yarn dyed fabric & 65% polyester 35% cotton twill fabric (Style No. 00217035)	1) 98% cotton 2% spandex twill fabric, GSM- 250+/-10% 2) 100% cotton yarn dyed fabric, GSM- 105+/-10% 3) 65% polyester 35% cotton twill fabric, GSM- 127+/-10%	1) 1.33 sq mtrs/Pc 2) 0.50 Sq mtrs/Pc 3) 0.16 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 238	M/s Shahi Exports Pvt. Ltd, Faridabad
NC18/09 dt. 31.07.2008	F.NO.1/84/50/391/AM04 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510101888 dt. 11.09.2003 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by ALC in its meeting held on 22.11.2007 by imposing certain Style No. But, the firm have mentioned that they have already made export shipments under the A/A in question during 2003 whereas the ALC decided this on 22.11.2007 and as such in the export documents they could not endorse the Style No. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided that in this case the condition of Style No. may be monitored only in respect of exports made after the communication of ALC decision. Prior to ALC decision, the condition of Style No. may not be insisted upon. In future, applicant firm have to invariably mention specific style no. of their export product

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 239	M/s Shahi Exports Pvt. Ltd, New Delhi
NC18/09 dt. 31.07.2008	F.NO.1/84/50/591/AM04 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510111488 dt. 12.12.2003 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by ALC in its meeting held on 28.04.2005 by imposing certain Style No. But, the firm have mentioned that they have already made export shipments under the A/A in question during 2003 whereas the ALC decided this on 28.04.2005 and as such in the export documents they could not endorse the Style No. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided that in this case the condition of Style No. may be monitored only in respect of exports made after the communication of ALC decision. Prior to ALC decision, the condition of Style No. may not be insisted upon. In future, applicant firm have to invariably mention specific style no. of their export product

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 240	M/s Shahi Exports Pvt. Ltd, New Delhi
NC18/09 dt. 31.07.2008	F.NO.1/84/50/638/AM04 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510113090 dt. 29.12.2003 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared

by ALC in its meeting held on 03.02.2005 by imposing certain Style No. But, the firm have mentioned that they have already made export shipments under the A/A in question during 2003 whereas the ALC decided this on 03.02.2005 and as such in the export documents they could not endorse the Style No. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided that in this case the condition of Style No. may be monitored only in respect of exports made after the communication of ALC decision. Prior to ALC decision, the condition of Style No. may not be insisted upon. In future, applicant firm have to invariably mention specific style no. of their export product

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 241	M/s Shahi Exports Pvt. Ltd,
NC18/09 dt. 31.07.2008	F.NO.1/84/50/148/AM07 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710045697 dt. 26.06.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37 (5)/37/2008-09/Hosy. dated 30.07.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
Girls' skirt made of 100% cotton corduroy fabric and 65% polyester, 35% cotton lining fabric	1) 100% cotton corduroy fabric, GSM- 276+/-10%	1) 0.62 sq mtrs/Pc
	2) 65% polyester, 35% cotton twill fabric, GSM-103+/-10%	2) 0.17 Sq mtrs/Pc
Girls' pant made of 100% cotton corduroy fabric and 65% polyester, 35% cotton lining fabric and 100%	1) 100% cotton corduroy fabric, GSM- 276+/-10%	1) 1.10 sq mtrs/Pc
	2) 65% polyester, 35% cotton twill fabric, GSM-	2) 0.17 Sq mtrs/Pc

cotton dyed fabric	103+/-10% 3) 100% cotton fabric, GSM-122+/-10%	3) 0.07 Sq mtrs./Pc
Girls' pant made of 100% cotton corduroy fabric and 65% polyester, 35% cotton lining fabric	1) 100% cotton corduroy fabric, GSM- 276+/-10% 2) 65% polyester, 35% cotton twill fabric, GSM-103+/-10%	2) 1.10 sq mtrs/Pc 2) 0.17 Sq mtrs/Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 242	M/s Anupam Textiles, Mumbai
NC18/09 dt. 31.07.2008	F.NO.1/84/50/85/AM06 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 0310327475 dt. 27.04.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard S/Sh. Kiran Mehta and Virendra Sahu, authorized representatives of the firm, who appeared for personal hearing in this case. They submitted CAD/CAM, Laymarker & export documents alongwith sample and explained the case. The Committee in consultation with the representatives of the technical authorities present in the meeting analyzed the case and decided that total 25% wastage is adequate in this case. Hence, it was decided to allow 25% wastage on item of import, but on no repeat basis.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 243	M/s V.V.R. Global Exports, Tamil Nadu
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NC18/09 dt. 31.07.2008	F.NO.1/84/50/278/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.3510019565 dt. 14.09.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37 (5)/36/2008-09/Hosy. dated 30.07.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
100% polyester micro fibre rainwear with nylon lining and V-neck rib & logo. (Style No. Bolle 4267)	1) 100% polyester micro fibre fabric of relevant GSM	1) 1.86 sq mtrs/Pc
	2) 100% polyester fabric of relevant GSM (for shoulder patches)	2) 0.89 Sq mtrs/Pc
	3) 100% polyester fabric of relevant GSM (for piping)	3)0.10 Sq mtrs./Pc
	4) 100% nylon 190T Taffeta of relevant GSM (for inner lining)	4) 2.23 Sq mtrs./Pc
	5) Rib 1X1, made of 100% polyester spun yarn, width 3 ½ “	5) 0.072 mtrs./Pc

The GSM should match in both import & export.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 244	M/s Shilpa Leathers, Bangalore
NC18/09 dt. 31.07.2008	F.NO.1/84/50/84/AM08 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710052028 dt. 18.06.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Industrial leather gloves	7000 Pairs	1) Synthetic knitted liner, 911 553 - 244 2) Membranes (porellepolypropylene) 3) Kevlar Trikot	1) Allowed with 5% wastage or as applied for whichever is less. 2) Net to net with accountability caluese. 3) Allowed with 5% wastage or as applied for whichever is less.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 245	M/s Shilpa Leathers, Bangalore
NC18/09 dt. 31.07.2008	F.NO.1/84/50/41/AM08 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710051557 dt. 09.05.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

this case has already been decided by NC as per written comments of DC (MSME) on 21.06.2007. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that there is no justification for enhancement of the Qty. of inputs, as such the Qty. allowed by NC is adequate. Hence, decided to maintain the status quo in this case.

Firm may be informed accordingly.

Case No. 246	M/s Embee Apparels Pvt. Ltd., New Delhi
NC18/09 dt. 31.07.2008	F.NO.1/84/50/413/AM07 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710044653 dt. 02.05.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to defer the case for re-listing on 14.08.2008.

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